

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 4

**CA 106/2022 in CP 3638/MB/2018**

CORAM:

SH. K.K. VOHRA  
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **21.03.2022**

NAME OF THE PARTIES: - **Ramchand Karunakaran**  
**VS**  
**Union of India**  
In the matter of  
**Union of India**  
Vs  
**Infrastructure Leasing & Financial Services**  
**Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant : Mr. Nirmaan Sharma, Advocate  
For the Respondent : Mr. Aditya Sikka, Advocate

Section 241-242 of the Companies Act, 2013 & Rule 11 of NCLT

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**ORDER**

**CA 106/2022**

Heard Ld Advocate for the Applicant.

The limited prayer in this Application is for early listing of Application bearing CA 100 of 2021. For the grounds mentioned in para 2.5 of the Application and since it is already listed for hearing on 07.04.2022, the Application is disposed of as allowed with liberty to the Applicant to mention CA 100 of 2021 on 07.04.2022, if the same is listed low on the Board. Application bearing **CA 106 of 2022 is disposed of** in above terms.

**Sd/-**  
K.K. VOHRA  
Member (Technical)

Vedant

**Sd/-**  
JUSTICE P. N. DESHMUKH  
Member (Judicial)